'nauUioristj manufacture of drugs by Germa_n Remedies

815. SHRI HUSEN DALWAI: WiH is Minister of CEMICALS AND FER-1LIZERS be pleased to state;

(a) whether it is a fart that German Re. ledses did not have any authority undei (D&R) Act for the manufacture of Comiamina Retard Tablets and obtained COB icence c; the b;:sis of Complamina plain iblets for which the company possess reistrat'oi with OGTD;

(b) whether it is also *a* fact that this onipany applies fo. re-endorsemen! of apacity of this item under 1982 Policy., il o, whal wag the original capacity, licence inmber an $\leq j$ what is the capacity endorsed;

(c) whether it is alse a fact that this :ompany has installed huge plant and nacliinery without the permission ot Gov--nment and created unauthorised capacity; f so, what was its original tota!

Inj machinery $a_{lt!d}$ what is the preent value, and

Aether any verification was done n regard to plant and machinery before illowing re-e.ndorsement of capacity;-if so, what ar_e the details in this regard and if tot, what a:e the reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) and (b) M/s German Kem-3ies hold DGTD registration granted in july, 1966 and industrial expansion granted in April 1973 for manufacture of Complamina tablets, which are basej in bulk Xantinol Nicotinate. Complamina retard is the name give_n to tablets of higher strength of the same bulk drug. Complamina retard tablets is coverd under Industrial Licence No. IL S 21(77) dated 1st February. 1977 within the composite capacity of 1335 lakhs per annum. Its capacity has been re-endorsed corresponding to the bulk drug requirement of 9988.15 kgs. per annum under the Policy of re-endorsement of capacity of April 1982.

(c) According to the company, the original value of the bulk drug plant was Rs. 6.95 lakhs The value as on 31st December, 1983 was 78.83 lakh rupees. Similar 796 RS—8 information in respect of formulation plant has not yet been received and without analysis of complete information, it cannot be concliui'. whether the company has installed p int and machinery substantially in excess of the permissible levels.

(d) Verification of Plant and Machinery has not been done since the Policy of Reendorsement of Capacity doe_s not enviage such verification.

Import of Raw Materials by German Remedies

816. DR. MOHD. HASIM KIDWAI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer tc Unstarred Question 933 given in Rajya Sabha $_0$ n the 7th May 1984 regarding price of stilphemoxol and state:

(a) whether it is a fact-that German Remedies are importing most of the raw materials from their principals and ^{sucn}

orts not only involve over-invoicing bin also involve payment of commissions to the foreign National Manag'Vig Director of the company;

(b) since when the Managing Director is in India and when he is expected to leave the country;

(c).what is the commission earned details of activities by this foreign national during the last three years, year-wise; and

(d) what are the imports of this company from their principals and their associates during the last three years, year-wise with name of items, quantity of each, CIF price of each consignment?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE); (a) and (b) A statement showing the imports of raw materials made by M|s. German Remedies Limited from their principals and others durng the last three years, year-wise is attached. No instance of over-irvyoicing has come to the nctice of my Ministry.